

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

Regn.No.RA- 338/92 In OA-2313/91 Date of decision: 3.11.1992

Mr. Z.D. Wankhede

Appli cant

## Versus

Delhi Administration and Others

. Respondents

## CORAM:

The Hon'ble Mr.P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr.B.N. Dhoundiyal, Administrative Member

- 1. Whether Reporters of local papers may be allowed to see the Judgment?
- 2. To be referred to the Reporters or not?

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The petitioner in this R.A. is the original applicant in DA-2313691 in which he had prayed by way of interin relief that the operation of the impugned order dated 31.7.1991 be stayed. After hearing the learned counsel for both the parties and going through the records of the case, the Tribunal, by its order dated 4.9.1992, declined to pass any interim order as prayed for by him. The Tribunal also did

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not consider it appropriate to hear the matter 'out of turn'.

It was observed that the application may be heard out of turn but either party may move the Hon'ble Chairman for early hearing.

2. On going through the R.A., we see no good ground to interfers with the order passed by the Tribunal. The R.A. is dismissed.

(B.N. Dhoundiyal)
Administrative Member

(P.K. Kartha) Vice-Chairman(Judl.)